

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-248/ND/2020

IN THE MATTER OF:

M/s. Power 2SME Pvt. Ltd.

...PETITIONER

Vs.

M/s. PSR Aqua & Engineers Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 20.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Pankaj Bhagat and Mr.
Sadre Alam, Advocates**

For the Respondent/ Corporate-debtor

**:Ms. Minakshi Jyoti and Mr.
Dharamveer Singh, Advocates**

ORDER

Heard the submissions made by the proxy counsel for the petitioner/operational-creditor and counsel for the corporate-debtor. Learned counsel for the corporate debtor has submitted that reply has been filed in the matter. Proxy counsel for the petitioner has sought time for filing rejoinder. A week's time has been granted for filing rejoinder. Post the matter to 11th March, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**